COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

<u>APPEAL NO.188 OF 2017 &</u> I.A. NOs. 446 & 447 OF 2017

Dated: 19th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s. Barmer Lignite Mining Company Ltd. ... Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for Appellant(s) : Mr. Aman Anand

Mr. Aman Dixit

Mr. Suraj

Counsel for the Respondent(s) : Mr. R.K. Mehta

Mr. Elangbam Premjit Singh Ms. Himanshi Andley for R.1

Mr. P.N. Bhandari for DISCOMs

ORDER

Issue notice to the Respondents returnable on 09.10.2017. Mr. R.K. Mehta takes notice on behalf of Respondent No.1 and Mr. Bhandari takes notice on behalf of Respondent Nos. 2 to 4. Dasti, in addition, is permitted.

Learned counsel for Respondent Nos. 2 to 4 states that he objects to the maintainability of the appeal and seeks four weeks time to file reply. He may file the same on or before 17.08.2017 after serving copy on the other side.

List the matter on <u>09.10.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/pr